

SUPREME COURT OF INDIA

This relates to the proposal for appointment of three Advocates viz. S/Shri (1) Wasim Sadiq Nargal (2) Nazir Ahmad Beig, and (3) Showkat Ahmad Makroo, as Judges of the Jammu & Kashmir High Court.

The recommendation made by the Collegium of the Jammu & Kashmir High Court on 24th August, 2017, for elevation of two of the above-named recommendees viz. S/Shri Wasim Sadiq Nargal and Nazir Ahmad Beig, which was approved by the Supreme Court Collegium on 6th April, 2018, has been referred back to the Chief Justice of India for reconsideration by the Supreme Court Collegium in light of the observations made in the file.

We have carefully scrutinized the material placed on record including the reasons recorded in the file seeking reconsideration of the proposal for elevation of S/Shri Wasim Sadiq Nargal and Nazir Ahmad Beig.

As regards Shri Wasim Sadiq Nargal, Advocate, consideration of the proposal for his elevation is deferred for the present. Meanwhile, Department of Justice be requested to furnish specific information in detail on the basis of which the proposal for elevation of Shri Nargal has been referred back for reconsideration by the Collegium.

As regards Shri Nazir Ahmad Beig, Advocate having regard to all relevant factors and the material placed in the file, the Collegium considers it appropriate to recall its recommendation dated 6th April, 2018 for his elevation. The Collegium, therefore resolves to recommend that the proposal for his elevation need not be processed any further.

As regards Shri Showkat Ahmad Makroo, Advocate having regard to all relevant factors and the material placed in the file, the Collegium is of the considered view that the proposal for his elevation deserves to be remitted to the Chief Justice of the Jammu & Kashmir High Court. The Collegium recommends accordingly.

(Ranjan Gogoi), C.J.I.

(A.K. Sikri), J.

(S.A. Bobde), J.

January 16, 2019

